

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2956/2016

New Delhi this the 31st day of August, 2016.

HON'BLE MR. P.K. BASU, MEMBER (A)

Bhim Singh Sehrawat (Postal Pensioner)
(Aged about 61 years)
R/o A-1, House No.481,
Sector 6, Delhi-110085. .. Applicant

(By Advocate : Shri G.S. Lobana)

Versus

1. Union of India,
Through Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi-110011.
2. Additional Director (HQ),
Central Govt. Health Scheme,
Sector-XII, R.K. Puram,
New Delhi-110022. .. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant retired from Postal Department and his grievance is that he has not been issued CGHS card for availing the benefits under CGHS Scheme. Applicant has challenged the office order dated 01.08.1996 (Annexure A-1) of Ministry of Health & Family Welfare, wherein it has been stated that those P&T

pensioners who are members of CGHS prior to retirement are allowed to grant CGHS card.

3. Learned counsel for the applicant has filed order dated 27.05.2016 (Annexure A-3) granting CGHS benefits to the applicant therein, Shri Raj Kumar, as a result of direction of this Tribunal in O.A. 1350/2016 filed by Shri Raj Kumar. He has also placed order dated 02.11.2015 in O.A. No.4031/2015 wherein the Tribunal had given a direction to the respondents to consider the application of the applicant and issue the CGHS card, if eligible and entitled for the same and, if not, pass appropriate and reasoned order.

4. In view of above, this O.A. is disposed of at the admission stage, without going into the merits of the case, with a direction to the respondents to treat this O.A. as a representation of the applicant and issue a CGHS card to the applicant in case he is entitled for it, in the light of order passed by this Tribunal in O.A. No.1350/2016 and, if not, pass a reasoned and speaking order with a copy to the applicant. Time frame of 60 days is fixed for the respondents to comply with this order from receipt of certified copy of this order. No order as to costs.

(P.K. Basu)
Member (A)

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